

12.02 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1958, agreed without any amendment to the All-India Services (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 12th August, 1958"
- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th August, 1958, agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 18th August, 1958"

BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL

REPORT OF SELECT COMMITTEE

Sardar Hukam Singh (Bhatinda). I beg to present the Report of the Select Committee on the Banaras Hindu University (Amendment) Bill, 1958

12.03 hrs.

TRADE AND MERCHANDISE
MARKS BILL

Mr. Speaker: The House will now take up the Trade and Merchandise Marks Bill, 1958, as reported by the Joint Committee. As the House is

aware, five hours have been allotted for all the stages of the Bill. I would like to take the sense of the House as to how these five hours should be distributed among the various stages of the Bill

Shri Naushir Bharucha: (East Khandesh): Four hours and one hour.

Mr. Speaker: Four hours for general discussion and one hour for clause by clause consideration and Third Reading?

Some Hon Members: Yes.

Mr. Speaker: Therefore, four hours are allotted for General Discussion and one hour for clause by clause consideration including the Third Reading stage

The Minister of Commerce (Shri Kanungo): Mr Speaker, I beg to move—

"That the Bill to provide for the registration and better protection of trade marks and for the prevention of the use of fraudulent marks on merchandise, as reported by the Joint Committee, be taken into consideration"

I do not propose to inflict a speech on this motion. The Bill was introduced in the Lok Sabha on the 28th March, 1958. The motion for reference of the Bill to a Joint Committee of the Houses was moved on the 5th of May and there was discussion on two days, 5th and 7th. As you will observe, the principles of the Bill and the contents of the Bill were very widely discussed and there was consensus of opinion that the Bill as framed and introduced was acceptable to the House. Thereafter the Bill was committed to the Joint Committee which had more than 12 meetings and went thoroughly into it. They have made certain alterations in the wording of the Bill which are improvements more or less. But, the main